

Immediate

F. No. C-50/51/2020-Ad. II
Government of India
Ministry of Finance
Department of Revenue
(Central Board of Indirect Taxes & Customs)

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Room No. 52, North Block, New Delhi
Dated: 31st March, 2021

To

*All Pr. Chief Commissioners/ Pr. Directors General/ Chief Commissioners/
Directors General under Central Board of Indirect Taxes and Customs through
website of CBIC i.e. www.cbic.gov.in*

Subject: - Directions of NCBC for regulating Govt. instructions for OBCs - Reg.

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Sir/Madam,

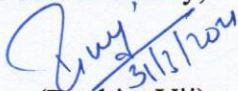
I am directed to refer to all extant instructions and guidelines issued by DoP&T on above cited subject from time to time and to say that it has been decided in the Board that all controlling authorities will ensure that all relevant instructions of Govt. on the subject are being followed under their Commissionerates/offices without fail.

2. In this regard, some of the major and preliminary instructions are mentioned below in brief which shall be complied at the earliest:

- (i) There must be appointment of Liaison officers for dealing with the representations of OBCs at concerned Chief Commissionerate/DG levels. And a Reservation Cell must be set up under the direct control of these Liaison Officers to assist them in their duties.
- (ii) Rosters for direct recruitment for all posts are being maintained as per orders on the subject and these rosters should be periodically inspected by appointed Liaison Officers.
- (iii) Further, details like date of last updation in rosters, details of Liaison officer appointed, date of inspection by Liaison officer along with his/her comments and action taken report on it must be maintained properly.

3. It is further requested to furnish details of appointed Liaison Officers (including their name, designation, contact number and email id) at dsad2-cbec@nic.in.

Yours faithfully,


31/3/2021
(Ruchita Vij)

Deputy Secretary to the Government of India
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